crore to Department of Posts to commence banking operations;

(b) if so, the details thereof;

(c) whether it is also a fact that the Department has plans to start 50 bank branches in the first year and scale it to 150 branches in five years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHRIMATI KRUPARANI KILLI): (a) and (b) Sir, the Department of Posts has applied for a Banking license to Reserve Bank of India (RBI) for setting up a Post Bank. Based on the Detailed Project Report (DPR) submitted by a Consultant, the Department of Posts has a plan to propose a demand of approximately Rs. 1900 crore over a period of five years for setting up the Post Bank of India which is being processed for approval of the Cabinet.

(c) and (d) As per the Detailed Project Report (DPR), the Department has proposed to set up 50 bank branches in first year which are proposed to be located in select Head Post Offices. It is further proposed to scale up the branches to 150 up to fifth year expanding the locations to more Head Post Offices as well as some select Sub Post Offices.

Mobile number portability

1613. SHRI SALIM ANSARI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that Mobile Number Portability (MNP) has been implemented in the country;

(b) if so, how many portings have happened so far and the average porting time per operator;

(c) the number of porting requests rejected along with the reasons therefor; and

(d) whether it is a fact that Government has imposed fine on rejecting porting request and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Yes, Sir.

(b) As per the data submitted by Mobile Number Portability Service Providers, the actual number of portings carried out till 31st July 2013 is 80.07 million. The Telecommunications Mobile Number Portability Regulations, 2009 (8 of 2009) envisages a maximum time of seven working days for completion of a porting request in all licensed service areas except in the case of J and K, Assam and North East Licensed service areas where the maximum time allowed for completion of a porting request is fifteen working days. There is a provision in the MNP process, for the service provider acting as Donor operator to reject porting request under certain grounds mentioned in the Telecommunications Mobile Number Portability Regulations, 2009.

(c) So far, 15.17 million portings have been rejected, the primary reasons for rejection of porting requests by service providers are:-

(i) Mismatch of Unique Porting Code;

(ii) Non-completion of mandatory 90 days;

(iii) Non-adherence to Contractual Obligations; and

(iv) Outstanding payments dues to the Donor operators.

(d) In order to discourage wrongful rejections by service providers, TRAI issued Telecommunications Mobile Number Portability (Fourth Amendment) Regulations, 2012, dated 19th September, 2012, for levying financial disincentives upto Rs. 10,000/- on the Telecom Service Providers where contravention is established in rejection of porting request. So far no financial disincentive has been imposed on service providers under these regulations.